

LISTED ON 28.11.2023

COURT NO. 01

ITEM NO. 21

**SECTION XIV
IN THE SUPREME COURT OF INDIA
EXTRA-ORDINARY APPELLATE JURISDICTION**

SPECIAL LEAVE PETITION (CIVIL) DIARY NO. 19206 OF 2023

WITH

(I.A. NO.96000/2023- Application for exemption from filing C/C of the impugned order)

AND

(I.A. NO.96001/2023- Application for permission to file Petition)

AND

(I.A. NO.96002/2023- Application for permission to file Addl. Documents)

AND

(I.A. NO.96003/2023- Application for exemption from filing Affidavit)

AND

(I.A. NO.100064/2023- Application for Impleadment)

AND

(I.A. NO.100067/2023- Application for exemption from filing notarised Affidavit)

AND

(I.A. NO.144564/2023- Application for Intervention/Impleadment)

AND

(I.A. NO.147906 & 147907/2023- Application for Intervention/Impleadment and direction)

AND

(I.A. NO.155289/2023- Application for Intervention/Impleadment)

AND

(I.A. NO.155292/2023- Application for permission to appear and argue as Intervenor in Person)

AND

SPECIAL LEAVE PETITION (CIVIL) DIARY NO. 19210/2023

WITH

(I.A. NO. 96004/2003- Application for exemption from filing C/C of the impugned order)

(I.A. NO. 96005/2003- Application for permission to file Petition)

AND

(I.A. NO. 96006/2023- Application for exemption from filing Affidavit)

AND

(I.A. NO. 96007/2023- Application for permission to file Addl. Documents)

WITH

PRAYER FOR INTERIM RELIEF

WITH
CONTEMPT PETITION (C) 1257/2023 @ D. NO. 47974/2023

DINGANGLUNG GANGMEI

.....PETITIONER

VERSUS

MUTUM CHURAMANI MEETEI AND OTHERS

.....RESPONDENTS

OFFICE REPORT

The matters along with applications above mentioned were listed before the Hon'ble Court, **20th November, 2023**, when the following order was passed :

“List the Petitions on 28 November 2023.”

It is submitted that, Ms. Justice Gita Mittal, Chairperson of the committee, has on 24.11.2023 at 16 : 00 Hrs. forwarded five Sets of 'Report No. 15 in sealed cover envelope'. Copies of the same have already been circulated on 24.11.2023 for the kind perusal of the Hon'ble Court.

It is further submitted that, Mr. Pukhrambam Ramesh Kumar, Advocate for the State of Manipur has on 21.11.2023 filed Updated Status Report on behalf of State of Manipur. Copy of the same has already been circulated on 24.11.2023 for kind perusal of the Hon'ble Court.

It is further submitted that, Report nos. 7 to 12, 13 & 14 received from Ms. Justice Gita Mittal, Chairperson of the committee have already been circulated on 24.11.2023 for kind perusal of the Hon'ble court.

It is further submitted that, Report Nos. 1 & 2 received in sealed Cover envelope from Mr. Dattatraya Padsalgikar, former Director General of Police of Maharashtra Police in the Manipur Violence Case have already been circulated on 24.11.2023 for the kind perusal of the Hon'ble Chief Justice of India.

It is lastly submitted that, Ms. Aswathi M.K., Advocate has on 20th November, 2023 filed Contempt Petition on behalf of IMA Leimarel Apunba Lup against the alleged Contemnors for non compliance of this Hon'ble Court's order dated 25.09.2023 (Contempt Petition is filed by third party) (registered as Contempt Petition (C) No. 1257/2023) and the same is being circulated herewith.

The matters along with applications and Contempt Petition above mentioned are listed before the Hon'ble Court with this Office Report .

Dated : 24th November, 2023.

ASSISTANT REGISTRAR

Copy to :-

1. Mr. Satya Mitra, Advocate
2. Mr. Pukhrambam Ramesh Kumar, Advocate
3. Mr. N. Visakamurty, Advocate
4. Mr. Arvind Kumar Sharma, Advocate
5. Mr. Ranjeet Singh, Advocate
6. Mr. Siddhesh Shirish Kotwal, Advocate
7. Mr. Binni Khanna, Advocate
8. Mr. Kumar Mihir, Advocate

ASSISTANT REGISTRAR